

Mr. Speaker: Order, order.

An Hon. Member rose—

Mr. Speaker: Let us be serious over the point. There is no use in giving information.

An Hon. Member rose—

Mr. Speaker: Order, order. No information is required by me. I have already decided. The subject for discussion is Rehabilitation and the hon. Minister is going to reply. Order, order, will the hon. Member resume his seat?

श्री पौ० एन० राजभोज : जो लोग किसी ग्रुप में नहीं हैं उन के बारे में क्या किया गया है ?

[**Shri P. N. Rajabhoj:** What has been decided about those of the hon. Members who do not belong to any particular group?]

Mr. Speaker: Order, order. I was saying that we are still in the process of formation of groups. I got intimation some days ago that so and so has changed from this group to that group, that there is an addition of so many Members to so and so group and there are mergers also. The situation is a fluid one and a changing one and, therefore, I have said that, for the time being, substantially, this is the allotment. Let us see how these loyalties and changes develop and ultimately by the very process of accommodation, Members may acquire the right to a particular seat in a group so far as that group is concerned. It is not the concern of the Chair and let there be no discussion on the point.

Shri A. P. Jain: I have been listening with all earnestness and attention to the speeches that have been made yesterday and today in regard to rehabilitation. Too many things have been said and, during the time allotted to me, it may not be possible for me to cover the entire subject. Nevertheless, I want to assure hon. Members that if I fail to reply any point here it should not be taken to mean that I do not propose to give attention to it. I shall look into all the suggestions that have been made on the floor of the House and try to accommodate as many of them as possible.

Much of what has been said in regard to rehabilitation as such has been provoked by my broadcast speech and by another report published by my Ministry. It has been said by more than one hon. Member that I have laid claim that the entire problem of the West

Pakistan refugees has been solved and that the problem of East Bengal refugees has been very nearly solved. I have my own views about the achievements and the shortcomings of this Ministry. Every now and then when questions have been asked in this House, I have stated facts and what I have done in the course of my broadcast speech and in the report is a bare statement of facts. I dare say that both my speech and the report are remarkable for their objectivity. I have purposefully refrained from drawing any conclusions or giving my opinions.

I shall refer to a part of my broadcast. I posed the problem, somewhat to this effect: "How far has the Government succeeded in achieving its objective, namely, rehabilitation". Then I say: "I should let the facts tell their own tale". All that I have done in this broadcast is to give bare facts. I challenge any hon. member of this House to question even a single figure that I have given here. The figures given here are correct—every one of them to the last digit.

Shri Meghnad Saha: On a point of order, Sir. You have given the number of refugees as 26 lakhs. I want you to explain how you have arrived at that figure.

Mr. Speaker: Order, order. The hon. Member must address the Chair. What is the point of order?

Shri Meghnad Saha: You have taken the Hindu population of East Bengal.

Mr. Speaker: What is the point of order?

Shri Meghnad Saha: My point of order is about the figure given for the number of East Bengal refugees. I was going to discuss this matter in detail. It was 117 lakhs in 1941. That is taken

Mr. Speaker: Order, order. Will the hon. Member kindly resume his seat? Any point of order must refer to the procedure and not to the substantive argument that he is putting forth. At the end of the speech, if he so likes, he can ask for certain information, without trying to make a speech in support of his own view. Otherwise, under the guise of a point of order, anybody can stand and interpose an argument. That is not the proper procedure.

Shri R. K. Chaudhury: On a point of order, Sir. It has been the practice of this House, and it is the practice of all parliamentary institutions, to